

**GOVERNMENT OF INDIA**  
**MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES**  
**RAJYA SABHA**  
**QUESTION NO 02.03.2010**  
**ANSWERED ON**  
**PLAN FOR WHISTLE BLOWER POLICY .**

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SHRI PENUMALLI MADHU

Will the Minister of COAL, HEALTH AND FAMILY WELFARE, INFORMATION AND BROADCASTING, HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :-

- (a) whether it is a fact that Government is planning to put in place whistle-blower policy in all Public Sector Undertakings (PSUs) with a view to improve the corporate governance standards;
- (b) if so, the details of the proposed policy;
- (c) whether it is also a fact that as of now only Oil and Natural Gas Corporation (ONGC) and Gas Authority of India Ltd. (GAIL) have a policy to encourage employees to expose wrong-doings in their companies;
- (d) if so, the details thereof; and
- (e) whether the proposed one is on the lines of existing policy or is different from that?

**ANSWER**

THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

(SHRI ARUN YADAV)

(a) and (b) : In terms of the Guidelines on Corporate Governance for Central Public Sector Enterprises (CPSEs) issued by the Government in 2007, which are voluntary in nature, CPSEs may establish a mechanism for employees to report to the management concerns about unethical behavior, actual or suspected fraud, or violation of the company's General guidelines on conduct or ethics policy.

(c) to (e): All CPSEs have already been advised to establish 'Whistle Blower Policy' listed in para 8 of Annex VII of Guidelines on Corporate Governance for CPSEs, 2007. Oil and Natural Gas Corporation Limited (ONGC) has voluntarily adopted 'Whistle Blower Policy' with effect from November, 2009 and GAIL (India) Limited is in the process of formulating a 'Whistle Blower Policy'.